

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 3054 of 2012**

Narayan Singh .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand & Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Sanjeev Thakur, Advocate  
For the Respondent-State : Mr. Rahul Saboo, SC -I

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**6/ Dated: 21/07/2020:**

Heard Mr. Sanjeev Thakur, learned counsel for the petitioner and Mr. Rahul Saboo, the learned counsel for the respondent State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rahul Saboo, the learned State counsel submits that the file is not with him as his clerk has been infected with COVID-19. He submits that this matter may be taken up after two weeks.

Post the matter after two weeks.

**(Sanjay Kumar Dwivedi, J.)**